

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 409
CP/82/ND/2024

IN THE MATTER OF:

Mamta Tomar & Anr. ... Applicant
Versus
M/s JM Infra & Enviro Technologies Pvt Ltd & ... Respondent
Ors.

Under Section 241-242 of the Companies Act, 2013.

Order delivered on 16.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Rakesh Kumar, Ms. Preeti Kashyap,
Mr Ankit Sharma, Mr. Varun Pandit, Advs.
For the Respondent : Mr. Manish Vashisht, Senior Advocate
Mr. P. Nagesh, Senior Advocate
Mr. Ankit Sharma, Mr. Sayan Ray, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Mr. Rakesh Kumar, Learned Counsel for the applicant and Mr. Manish Vashisht, Learned Senior Counsel for the respondent are present physically. Learned Senior Counsel for the respondent has stated that reply is ready and seeks some time to file the same. Ten days' time is granted to file the reply, with copy in advance to the opposite side. Three days' time is granted to file rejoinder, if any, with copy in advance to the other side. List this matter on 06.08.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)